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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD
BENCH : AT HYDERABAD :

D.A. No. 499 of 1987.

Date of Order : 7-12-89.

R.Nookaraju

...Applicant

Versus

The Joint Chief Controller of Imports &
Exports, Madras & 2 others.

...Respondents

Counsel for the Applicant : M/s K.Satyanarayana &
P.Anjaneya Sarma NOT PRESENT.

Counsel for the Respondents : Shri N.Bhaskar Rao, ADDL. C.C.S.C.

CORAM:

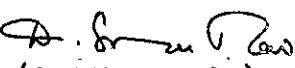
HONOURABLE SHRI D.SURYA RAO : MEMBER (J) (I)

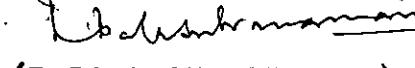
HONOURABLE SHRI R.BALA SUBRAMANIAN : MEMBER (A)

(Order of the Bench dictated by Hon'ble
Shri D.Surya Rao, Member (J)).

The applicant herein ~~is sought~~ ^{seeks} to question the
the order No.34/85 dated 9-5-85 issued by the first respon-
dent reverting ^{from} ~~from~~ the post of Section Head to U.O.C.

2. The matter was posted for orders on 5-12-89. The
applicant was not present nor was he represented by his
counsel. Today also the applicant nor his counsel is present.
We have heard Shri N.Bhaskar Rao, Additional Standing Counsel
for the Department. Shri Bhaskar Rao brought to our notice
that the said orders of reversion has been withdrawn by the
Department on 31-12-87 and the applicant has been restored
to statusquo ante i.e. Section Head. In the circumstances
no further orders are necessary in this case and accordingly
we dispose of the case. No costs.


(D.SURYA RAO)
Member (J)


(R.BALA SUBRAMANIAN)
Member (ADMN)

Dt. 7th December, 1989.
Dictated in open court.


DEPUTY REGISTRAR

AVL.

P.T.O.

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12/12

Draft by: *✓* Checked by: *✓* Approved by
✓ *✓* *D.R. (J)*

Typed by: *✓* Compared by: *✓*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.

HON'BLE MR. B. N. JAYASIMHA: (V.C.)
AND

HON'BLE MR. D. SURYA RAO: MEMBER (JUDL)
AND

HON'BLE MR. D. K. CHAKRAVORTY: MEMBER: (A)
AND

HON'BLE MR. J. NARASIMHA MURTHY: MEMBER (J)

HON'BLE MR. R. BALA SUBRAHMANYAM,
MEMBER *✓*

DATED: 7.12.89 *✓*

ORDER/JUDGMENT

M.A./R.A./C.A./No. *✓*

T.A. No. *✓* (W.P. No. *✓*)

O.A. No. 499/87 *✓*

Admitted and Interim directions
issued.

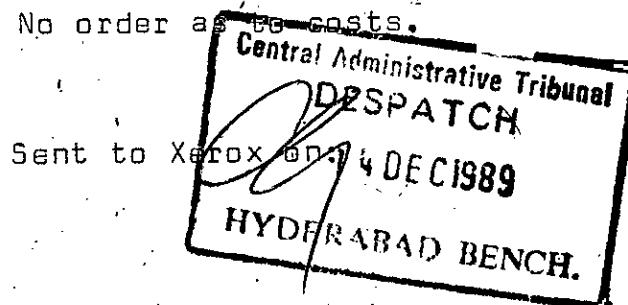
Allowed.

Dismissed.

Disposed of with direction.

M.A. Ordered.

No order as to costs.



✓ *D. Desai*
12/12/89